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appeared either by Counsel or in person on any date fixed for hearing. Be that as it may, in the interests of justice as a last chance, Counsel for the Applicants is directed to issue notice once again to R6 by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith a proof of service of notice served on R6 at least three days before the next date of hearing.

In the event, if R6 fails to cause appearance on the next date fixed for hearing, R6 shall be *set ex-parte* and matter shall be proceeded with based on the available records.

List the matter on **13.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**